

E. No.543/14

New No.77174/16

13.08.2020

File was not taken up on 24.03.2020 in view of the order bearing no. 7657-89/E-1/Estt./DHC dated 23.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 13.08.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

Copy of order dated 13.11.2019 passed by the Hon'ble High Court has been received. By this order, it was directed that if the petitioner does not have copy of the written statement, it shall again be supplied to the Ld. Counsel for the petitioner within two weeks.

Two weeks from the date of the order of the Hon'ble High Court have long expired and therefore, the Court is presuming that copy of the written statement has been supplied to the petitioner.

To come up for petitioner's evidence on 05.11.2020. Let advance copy of the rejoinder and evidence by way of affidavit be supplied to the respondent atleast 15 days prior to the next date of hearing.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
13.08.2020

E. No.02/19

New No.38/19

13.08.2020

File was not taken up on 24.03.2020 in view of the order bearing no. 7657-89/E-1/Estt./DHC dated 23.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 13.08.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

Record is perused.

By the aforementioned order of the Hon'ble High Court, it has been directed that evidence in contested cases is not to be recorded till normal functioning of the Courts is not resumed.

To come up for petitioner's evidence on 14.12.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
13.08.2020

E. No.91/09

New No.79476/16

13.08.2020

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None for petitioner.

Mr. Vikram Baweja, Ld. Counsel for respondent no. 5.

Mr. G.L. Soni, Ld. Counsel for the respondents no. 1 to 4 and 6.

Record is perused.

By the aforementioned order of the Hon'ble High Court, it has been directed that evidence in contested cases is not to be recorded till normal functioning of the Courts is not resumed.

To come up for petitioner's evidence on 03.12.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
13.08.2020

DR. No.59/14 & New No.97467/16

13.08.2020

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None for petitioner.

Ms. Annie Rais, Ld. Counsel for the respondent.

Ld. Counsel for the respondent submits that petitioner has not paid costs till date.

Record is perused.

By circular no. 19456-53/GK/DJ(HQs)/THC/Delhi dated 07.08.2020 issued by the Ld. District & Sessions Judge, it was directed that no adverse order is to be passed in non-urgent/routine matters where the concerned advocate/litigant is unable to join the proceedings through video conferencing, till the time normal functioning of the Courts is resumed.

The present case is non-urgent case and no one has appeared on behalf of the petitioner. As such, in view of the aforementioned circular, this Court cannot pass any adverse order on the plea made on behalf of the respondent that costs have not been paid.

Matter is adjourned.

To come up for payment of costs and for arguments on the pending application on 5.11.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
13.08.2020

E. No.94/14

New No.80430/16

13.08.2020

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

As no one is present, matter is adjourned for final arguments, to 18.12.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
13.08.2020